

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/1644/2024 IN C.P. (IB)/151(MB)2024

IN THE MATTER OF

J.C. Flowers Asset Reconstruction Private Limited

VS

Shrikant Bhasi

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Grishma Dalvi (VC)

For the Respondent:

ORDER

I.A. 1644/2024

The prayer in this application is for modifying the date of default of the corporate debtor from 30.10.2020 to 19.07.2021. Allowed as prayed for. Let the date of default of the corporate debtor be read in the company petition as 19.07.2021. In view of the same, the I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)